

Government has been undertaking studies of various commodities with regard to their suitability for canalisation and will canalise as much of foreign trade through State Agencies as is found feasible.

**DEPOSIT OF SECURITY MONEY BY
REFRESHMENT ROOM CONTRACTOR AT
FATEHPUR RAILWAY STATION**

**1289. SHRI S.M. BANERJEE:
SHRI CHANDRIKA PRASAD:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether Refreshment Room Contractor of Fatehpur Railway Station (Allahabad Division) had paid security money to the dealing Assistant in Commercial Section of D.S. Office for contract for the year 1969 and earlier and whether it was not deposited in the Railway Treasury;

(b) whether the Contractor continued to run the Refreshment Room in 1969 and in the preceding years;

(c) if so, the official responsible therefor; and

(d) whether any enquiry has been held in the matter, and if so, the action taken thereon?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): (a) to (d). The Refreshment Room contract at Fatehpur railway station was awarded to M/s H.R. Chopra and Sons with effect from 1-2-1967. The contractors did not deposit the security money and when asked to furnish the deposit particulars, it was advised by them that the amount of security money had already been paid by them to some Head Clerk of Divisional Office Allahabad. The matter was enquired into by the Railway Administration but the contractor's statement having paid the amount to some clerk in the Divisional Superintendent's office remains unsubstantiated. The staff held responsible for not keeping a watch that the money was deposited by the contractor before he started work are being taken up. The security amount and other Railway dues are being recovered from the contractor. Remedial steps to stop recurrence of such lapses have also been taken by the Northern Railway Administration.

TRADE BETWEEN INDIA AND NORTH KOREA

1290. SHRI S. M. BANERJEE: Will the Minister of FOREIGN TRADE be pleased to state the volume of trade between India and North Korea in 1971 as compared to that in 1970?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GORGE): The information is being collected and will be laid on the Table of the House.

**SUPPLY OF HINDI TEXTS OF LAWS TO VARIOUS
LAW COURTS AND CONCERNED DEPARTMENTS**

1291. SHRI S. C. SAMANTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the arrangements made for the supply of Hindi text of laws to the various Law Courts in the centrally administered areas in particular and in the country as a whole in general;

(b) the facilities of stenographic assistance being provided to the judges to write the Judgments in the Official Language of the Union, if they so desire; and

(c) the arrangements made for making available the Hindi texts of laws to the Police and other Departments concerned?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE

(SHRI NITIRAJ SINGH CHAUDHARY): (a) and (c). The Official Language (Legislative) Commission in the Ministry of Law and Justice prepares authorised Hindi translations of Central Acts etc. and these translations are published under the authority of the President in the Official Gazette in the pursuance of the provisions of section 5 of the Official Languages Act 1963. The Translations are priced publications and can be obtained by State Governments/Union Territory Administrations/Courts/Police and other Departments who require them, from the Manager, Government of India Publications Branch, Delhi.

(b) The Government of India is not concerned with the appointments made in courts to enable judges to write judgments in Hindi.